

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 141**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.) ..... Petitioner

v.

M/s. International Recreation and Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.10.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**DR. V.K SUBBURAJ**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner:

Mr. Amit Gaurav Singh, Advocates

For the Applicant:

Mr. Abhinav Vashisth, Sr. Adv. Mr. Mayank Mishra, Ms. Pallavi Kumar, Sneha, Adv. in C.A. No. 2087(PB)/2019

Mr. Ashutosh K. Sharma, Mr. Manish Paliwal, Mr. Vikas Kumar, Mr. Kritika Upmanyu, Advs. in C.A. No. 632/2019 & C.A. No. 1379/2019

For the Respondent:

Mr. Virendra, Nitin Bhatia, Jayant Mehta, Shubham Palliwal, Vivek Sinha, Vivek Malik, Himanshu, Kaitikeya Jain, Ms. Zinneha Mehta, Sakshi Kapoor, Pallavi Tayal Chaddha, Mr. Koishnendu Dutta, Advocate.

Mr. Mansumyer Singh, Adv. with Mr. Raghav Shekhar, CA in C.A. No. 979

For RP:

Mr. Siddharth Banthia, Adv. for AR of CoC

Mr. Sumant Batra, Sanjay Bhatt, Dhruvad Das, Deepak Motla, Abhishek Anand and Mr. Ujjwa Srivastava, Advs. and Ms. Priyanks Anand, Tanvi Jain, Advs. Mr. Sanyam Goel, Nazim Khan, Mr. Pramod Kumar Sharma, (PCS)

**ORDER**

C.A. No. 2087(PB)/2019

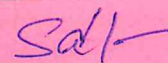
Notice of the application.

Mr. Batra, learned counsel for the RP accepts notice. As a matter of fact, this application is in the nature of objection to the resolution plan filed by the RP under Section 30 (6) and 31 of the Code, 2016.

List the matter along with application being C.A. No. 1225(PB)/2019 at the earliest.

The Bench officer is directed to place the matter high up in the list.

List for further consideration on 18.10.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(DR. V.K SUBBURAJ)**  
**MEMBER (TECHNICAL)**